

श्री मधु लिमये : टच मी नोट कहां हैं ?
यहां पर चर्चा का मौका मिले बस केवल इतनी
ही बात है ।

MR. SPEAKER : I am going to have a statement from the Government as to what their position is to the objection raised. And, if I find something, I am very much disposed to have some guidelines for the discussion.... (Interruption).

SHRI MADHU LIMAYE : Not one standard for the West Bengal and another for Maharashtra.

SHRI RABI RAY : There should be one standard ; not double standards.

MR. SPEAKER : I am not going to allow this Parliament House to become an every day debating place for whatever happens,— which is purely within the jurisdiction of a State. I have asked them ; I will be getting that statement. I shall give my ruling on Monday morning and I shall try to help you in this matter.

SHRI NATH PAI : Sir, let not that statement take as much time as the enquiry.

MR. SPEAKER : It is before me and before the House before I allow or dis-allow or accept at in any other shape. Papers to be laid on the Table.

12.39 hrs.

PAPERS LAID ON THE TABLE

STATEMENT REACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC. AND NOTIFICATION UNDER MERCHANT SHIPPING ACT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) :

I beg to lay on the Table—

- (1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Minister during the various sessions of Lok Sabha :—

Third Lok Sabha :

- (1) Supplementary Statement No. XVI

Fourth Lok Sabha :

- (2) Supplementary Statement No. XVII
(3) Supplementary Statement No. XXIX
(4) Supplementary Statement No. XXII
(5) Supplementary Statement No. XXVIII
(6) Supplementary Statement No. XXII
(7) Supplementary Statement No. XV
(8) Supplementary Statement No. XX
(9) Supplementary Statement No. X
(10) Supplementary Statement No. VIII
(11) Supplementary Statement Nos. VII, VIII and IX
(12) Statement No. I

Thirteenth Session, 1965.

First Session, 1967.
Second Session, 1967.
Third Session, 1967.
Fourth Session, 1968.
Fifth Session, 1968.
Sixth Session, 1968.
Seventh Session, 1969.
Eighth Session, 1969.
Ninth Session, 1969.
Tenth Session, 1970.
Eleventh Session, 1970.

[Placed in Library See No. LT—4323/70]

- (2) A copy of the Life-boatmen's (Qualifications and Certificates) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 611 in Gazette of India dated the 11th April, 1970 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library See No. LT—4324/70]

- (3) A statement showing reasons for delay in laying the above Notification. [Placed in Library See No. LT—4325/70]

NOTIFICATION UNDER AIR CRAFT ACT

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on Table a copy of the Aircraft (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification

[Dr. Karan Singh]

No. G. S. R. 1009 Gazette of India dated the 11th July, 1970, under section 14 A of the Aircraft Act, 1934 together with an explanatory Note. [Placed in Library See No. LT—4326/70].

ANNUAL REPORT OF LIFE INSURANCE CORPORATION; NOTIFICATIONS UNDER THE CENTRAL SALES TAX ACT, THE CENTRAL EXERCISE AND SALT ACT, AND THE INCOME TAX ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table.

- (1) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1970 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library See No. LT—4327/70]
- (2) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1720-A in Gazette of India the dated 29th September, 1970, under Sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT—4328/70].
- (3) A copy of the Central Excise (Thirteenth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1860 in Gazette of India dated the 31st October, 1970, under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT—4329/70].
- (4) A copy of Notification No. G. S. R. 1312 published in Gazette of India dated the 5th September, 1970 containing corrigendum to Notification No. G. S. R. 492 dated the 21st March, 1970, under sub-section (4) of section 280 ZE of the Income-tax Act, 1961. [Placed in Library See No. LT—4330/70.]
- (5) A copy each of the following Notifications (Hindi and English versions)

issued under the Central Excise Rules, 1944 :—

- (i) G. S. R. 1310 published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.
 - (ii) G. S. R. 1686 published in Gazette of India dated the 19th September, 1970 together with an explanatory memorandum.
- [Placed in Library See No. LT—4331/70]
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
 - (i) G. S. R. 1687 (Hindi and English versions) published in Gazette of India dated the 19th September, 1970 together with an explanatory memorandum.
 - (ii) G. S. R. 1715 (Hindi and English versions) published in Gazette of India dated the 26th September, 1970 together with an explanatory memorandum.
 - (iii) G. S. R. 1716 (Hindi and English versions) published in Gazette of India dated the 26th September, 1970 together with an explanatory memorandum.
 - (iv) G. S. R. 1717 (Hindi and English versions) published in Gazette of India dated the 21st September, 1970 together with an explanatory memorandum.
 - (v) G. S. R. 1754 (Hindi and English versions) published in Gazette of India dated the 1st October, 1970 together with an explanatory memorandum.
 - (vi) The Baggage (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1875 in Gazette of India dated the 4th November,